



Government of Jammu and Kashmir

PHE, I & FC Department
Civil Secretariat, Srinagar / Jammu.

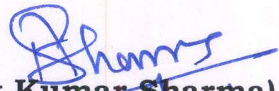
NOTIFICATION

Srinagar, the 25th -October, 2017.

SRO 456 .-In exercise of the powers conferred by section 4 of the Jammu and Kashmir Water Resources (Regulation and Management) Act 2010, the Government hereby adopts the State Water Policy and Plan annexed as Annexure-A to this Notification.

The Department of Forest, Ecology and Environment will also be associated as an important stakeholder in the implementation of the Policy.

By order of the Government of Jammu and Kashmir.


(Ashok Kumar Sharma) KAS
Additional Secretary to Govt.,
PHE/I&FC Department

No. PW/PHEJ/97/2016-WP-II

Dated: 25 .10.2017

Copy to the:-

1. Secretary Ministry of Water Resources, Govt. of India, New Delhi
2. Secretary Ministry of Drinking Water and Sanitation, GoI, New Delhi
3. Learned Advocate General, J&K
4. All Financial Commissioners/Principal Secretaries/Commissioner Secretaries/ Secretary to Govt. Department
5. Principal Secretary to Hon'ble Governor.
6. Principal Secretary to Hon'ble Chief Minister
7. Divisional Commissioner, Jammu/ Kashmir
8. Principal Resident Commissioner, J&K, New Delhi
9. Secretary, J&K State Water Resources Regulatory Authority
10. All Chief Engineers of Hydraulic Wing
11. OSD to Hon'ble Minister for PHE/I&FC Department
12. Pvt. Secretary to Hon'ble MoS PHE/I&FC Department
13. Pvt. Secretary to Chief Secretary
14. Pvt. Secretary to Secretary to Govt. PHE/I&FC Department
15. General Manager, Ranbir Printing Press for publication in Govt. Gazette
16. Govt. Order File/ Stock File W2SC

